

अध्यक्ष महोदय : तुलमोहन राम भी कहीं नहीं जाएंगे, हम भी कहीं नहीं जाएंगे। इस पर होगी चर्चा।

SHRI S. M. BANERJEE (Kanpur) : Sir, I would like to make a submission.

MR. SPEAKER : I am sorry, Mr. Banerjee.

SHRI S. M. BANERJEE : Sir, I want your guidance, not in regard to this particular matter, but, about such cases, where *prima facie* cases have been established. In the case of Shri Tulmohan Ram, it has come in the newspapers, It is going to come again tomorrow or the day after. There is another case in regard to Shri Ramnath Goenka, where also a *prima facie* case has been established. Similar is the case of Shrimati Gayatri Devi. All the three, Shri Tulmohan Ram, Shri Ramnath Goenka and Shrimati Gayatri Devi should be suspended.

PROF. MADHU DANDAVATE (Rajapur) : Sir, when is the motion about the Leader of the House coming up ?

MR. SPEAKER : I do not know. It is for the Business Advisory Committee to decide. Now, I have to make an announcement. The Prime Minister will make a statement on Shri Morarji Desai's fast at the end of the day, at 6 p. m.

12.09 hrs.

PAPERS LAID ON THE TABLE

CENTRAL EXCISE (FOURTH AMENDMENT) RULES, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : I beg to lay on the Table : a copy of the Central Excise (Fourth Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G. S. R. 438 in Gazette of India dated the 5th April, 1975, under section 38 of the Central Excises and Salt Act, 1944 [Placed in Library See No. LT-9416/75]

STATEMENT EXPLAINING DELAY IN LAYING ON THE TABLE CERTAIN NOTIFICATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND

COMPANY AFFAIRS (SHRI BEDA BRATA BARUA) : I beg to lay on the Table a statement (Hindi and English versions) giving reasons for delay in laying Notification Nos. G. S. R. 43 (E) dated the 3rd February, 1975, G. S. R. 52 (E) dated the 20th February, 1975 and G. S. R. 137 (E) dated the 1st, March, 1975. [Placed in Library See No. LT-9417/75.]

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED BURNING OF HOUSES OF HARIJANS AND MURDER OF THEIR CHILDREN IN NAVADA, BIHAR

श्री शंकर दयाल सिंह (चतरा) : अध्यक्ष महोदय, मैं अखिलमन्वनिय लोक महत्व के निम्न-लिखित विषय की ओर गृह मंत्री महोदय का ध्यान दिलाता हूँ और प्रार्थना करता हूँ की वह इस बारे में एक वक्तव्य दें ;

“बिहार के नवादा जिले में हरिजनों के साठ मकानों के जलाये जाने तथा उन के तीन बच्चों की हत्या किये जाने का समाचार”

SHRI SAMAR GUHA (CONTAI) : I had written to you; if you allow me half a minute I shall make a submission. There had recently been several cases of atrocities committed on Harijans women in Purulia area. It had been given wide coverage in the West Bengal papers. The matter had been agitated in West Bengal Assembly also. If you do not want to include my name, will the hon. Minister enlighten the House as to what actually happened there.

MR. SPEAKER : I received the communication from you only this morning. The agenda had already been printed and the selection of speakers had already been made.

SHRI SAMAR GUHA : Without including my name the hon. Minister can enlighten us.

SHRI S. M. BANERJEE (Kanpur) : Normally five names are allowed; today there are only three names; you can include my name and his name.